



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jul/202223/6

DATED: 12/07/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jul/202223/6 dated 12/07/2022 of Norms Committee - VII for the year 2022-23 was held on 12/07/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00232569AM22
RA File Number	262404000022 AM21
Licence No and Date	2611000086/null
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. COA report of export and import item. 2. The chemical name of import item. 3. The solid content in export product. 4. The complete calculation for requirement of raw material (Both imported and indigenous) giving net content and wastage separately. 5. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	EMERALD RESILIENT TYRE MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM REVIW00000550AM23
RA File Number	042404000204 AM14
Licence No and Date	0410153062/16/12/2013
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. License was obtained in the year 2013, therefore, the reason for coming now, after a gap of 9 years. 2. Reason for change of the quantity of import items when the license was taken on a repeat	

basis. Whether the earlier license was also amended, if so, then give the details of that.

3. To clarify whether Chopped Tyre Cord friction is used material/ second hand material.

4. Complete calculation of requirement of inputs (both imported and indigenous) indicating net content and wastage separately (4 E annexure enclosed is not correct).

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	3 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	INJECTOPLAST PVT.LTD
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM REVIW00341270AM22
RA File Number	062404000023 AM17
Licence No and Date	0610038477/26/10/2016
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.07.2022. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Jul/202223/6		
Case Status	Case Approved		
Party Name	GUJARAT FLUOROCHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022		
HQ File Number	018705000469AM20		
RA File Number	342404000231 AM20		
Licence No and Date	3410045629/19/11/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Fluoroelastomer Co-Polymer (FKM Fluonox)	1 TON	R-142B (1-Chloro-1, 1 Difluoroethane)	1.188 MT

		Hexa fluoro propylene	0.48 MT
		FKM Curative V-5	0.028 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	5 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	GALA SHRINK FIT
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM REVIW00115032AM22
RA File Number	039404000736 AM20
Licence No and Date	0310833876/03/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 23.03.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	6 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	018705000604AM20
RA File Number	082404000371 AM20
Licence No and Date	0810147234/13/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022	
1. Complete chemistry, material balance and % yield to manufacture phenolic tertiary amine. 2. Exact name of diluent used in export product. 3. % solid content of export 4. Whether there is mixing of chemical or chemical reaction takes place. If chemical reaction takes place please provide chemistry of reaction.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	7 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	018705000886AM21
RA File Number	039504000428 AM21
Licence No and Date	0310838846/13/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	8 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	9 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00067219AM21
RA File Number	03AA04019771 AM21
Licence No and Date	0311001147/21/01/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).

Case No.	10 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SOHANLAL SHANTILAL JAIN
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00087812AM21
RA File Number	03AA04021433 AM21
Licence No and Date	0311001884/19/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.03.2022 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.06.2022).	

Case No.	11 / NC/7/MEET/Jul/202223/6		
Case Status	Case Approved		
Party Name	GUJARAT FLUOROCHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022		
HQ File Number	HQRNORM APPLY 00091974AM21		
RA File Number	34AA04002631 AM21		
Licence No and Date	3411000260/25/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION H-571 and ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Polytetrafluoroethylene PTFE Powder Granular PTFE	3000 MT	Methanol	2979 MT
		Fluorspar	10638 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	12 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00092283AM21
RA File Number	26AA04001587 AM21
Licence No and Date	2611000084/25/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. COA report of export and import item. 2. The chemical name of import item. 3. The solid content in the export product. 4. The complete calculation for requirement of raw material (Both imported and indigenous) giving net content and wastage separately. 5. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	13 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00092292AM21
RA File Number	26AA04001512 AM21
Licence No and Date	2611000085/25/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. COA report of export and import item. 2. The chemical name of import item. 3. The solid content in export product. 4. The complete calculation for requirement of raw material (Both imported and indigenous) giving net	

content and wastage separately.

5. Complete and balanced chemical reaction with molecular weight, molar requirement, and % yield on molar basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	14 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00106268AM21
RA File Number	05AA04040617 AM21
Licence No and Date	0511001803/18/03/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	15 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00107083AM21
RA File Number	08AA04011931 AM21
Licence No and Date	0811001084/19/03/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has not responded to the Personal Hearing later issued on 5th July 2022. Hence, the committee decided to defer the case.	

Case No.	16 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022

HQ File Number	HQRNORM APPLY 00108546AM21
RA File Number	08AA04011506 AM21
Licence No and Date	0811001076/22/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not responded to the Personal Hearing later issued on 5th July 2022. Hence, the committee decided to defer the case.	

Case No.	17 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00022870AM22
RA File Number	07AA04000944 AM22
Licence No and Date	0711000908/20/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	18 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00040681AM22
RA File Number	03AA04007329 AM22
Licence No and Date	0311003799/14/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	19 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00045843AM22
RA File Number	03AA04015607 AM22

Licence No and Date	0311003914/19/05/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to refer the case for further examination. Hence, the committee decided to defer the case.	

Case No.	20 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00101387AM22
RA File Number	05AA04018539 AM22
Licence No and Date	0511002841/27/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by a reminder on 13.05.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	21 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00101413AM22
RA File Number	05AA04019439 AM22
Licence No and Date	0511002850/27/05/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that this case pertains to NC V. Hence, the committee decided to transfer the case to NC V.	

Case No.	22 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00109581AM22
RA File Number	07AA04005876 AM22
Licence No and Date	0711001275/08/06/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).

Case No.	23 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	KANODIA TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00119378AM22
RA File Number	05AA04030258 AM22
Licence No and Date	0511003245/21/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	24 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00121676AM22
RA File Number	31AA04016431 AM22
Licence No and Date	3111000417/22/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 24.03.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	25 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00124753AM22
RA File Number	03AA04022741 AM22
Licence No and Date	0311004931/25/06/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 04.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	26 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	BULK LIQUID SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00126597AM22
RA File Number	07AA04011376 AM22
Licence No and Date	0711001390/29/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	27 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	POLYMER TECHNOLOGY GROUP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00131311AM22
RA File Number	05AA04048473 AM22
Licence No and Date	0511003456/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	28 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	PRISTINE MELAMINE LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00131376AM22
RA File Number	34AA04004654 AM22
Licence No and Date	3411000798/05/07/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	29 / NC/7/MEET/Jul/202223/6
Case Status	Case Rejected
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00132355AM22
RA File Number	03AA04034581 AM22
Licence No and Date	0311005157/06/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	30 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022	
1. Complete chemistry, material balance and % yield to manufacture phenolic tertiary amine. 2. Exact name of diluent used in export product. 3. % solid content of export 4. Whether there is mixing of chemical or chemical reaction takes place. If chemical reaction takes place please provide chemistry of reaction.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	31 / NC/7/MEET/Jul/202223/6
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Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00139526AM22
RA File Number	33AA04004561 AM22
Licence No and Date	3311000334/15/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022 followed by a reminder on 30.06.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	32 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00144899AM22
RA File Number	07AA04015083 AM22
Licence No and Date	0711001532/22/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder letter on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	33 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00151083AM22
RA File Number	07AA04017904 AM22
Licence No and Date	0711001612/30/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item; RUBBER GASKETS (Rubber -EPDR Content 90%) Qty.: 13450.0 Kg Import Items:	

S. no.	Item description	Qty. recommended per Kg of Export
1	Keltan 9650C - ETHYLENE PROPYLENE DIENE RUBBER (EPDR)	0.933 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	34 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00165177AM22
RA File Number	10AA04008378 AM22
Licence No and Date	1011000507/18/08/2021
Norms Committee Decision: . The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	35 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	CREATIVE POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00165335AM22
RA File Number	02AA04016490 AM22
Licence No and Date	0211001104/18/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	36 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00165401AM22
RA File Number	05AA04068622 AM22
Licence No and Date	0511004177/18/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	37 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	ORIENTAL EXPORT CORPORATION
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00167483AM22
RA File Number	03AA04064568 AM22
Licence No and Date	0311006304/20/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	38 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00167478AM22
RA File Number	03AA04060939 AM22
Licence No and Date	0311006303/20/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 04.03.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	39 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022

HQ File Number	HQRNORM APPLY 00169828AM22
RA File Number	06AA04005843 AM22
Licence No and Date	0611000661/24/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 04.03.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	40 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SERVEWELL HOUSEHOLD APPLIANCES
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00172883AM22
RA File Number	24AA04010118 AM22
Licence No and Date	2411000811/28/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	41 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00175585AM22
RA File Number	03AA04068996 AM22
Licence No and Date	0311006637/02/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	42 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	MARUTI RUB-PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00175800AM22

RA File Number	05AA04075388 AM22
Licence No and Date	0511004448/02/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 08.04.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022)	

Case No.	43 / NC/7/MEET/Jul/202223/6	
Case Status	Case Approved	
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022	
HQ File Number	HQRNORM APPLY 00189771AM22	
RA File Number	07AA04031826 AM22	
Licence No and Date	0711001955/21/09/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item; RUBBER GASKETS (Rubber EPDM/EPDR Content 76.7%)		
Qty.: 35000.0 Kg		
Import Items:		
S. no.	Item description	Qty. recommended per Kg of Export
1	Keltan 8550C - ETHYLENE PROPYLENE DIENE RUBBER (EPDR)	0.355 kg
2	Synthetic Rubber EPDM 4570 Off Grade	0.442 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	44 / NC/7/MEET/Jul/202223/6	
Case Status	Case Deferred	
Party Name	UFLEX LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022	

HQ File Number	HQRNORM APPLY 00192340AM22
RA File Number	05AA04083804 AM22
Licence No and Date	0511004908/24/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.02.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	45 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00203571AM22
RA File Number	24AA04011335 AM22
Licence No and Date	2411000976/05/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	46 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00203780AM22
RA File Number	03AA040107845 AM22
Licence No and Date	0311007498/06/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	47 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00205939AM22

RA File Number	05AA04089747 AM22
Licence No and Date	0511005283/07/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	48 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00206711AM22
RA File Number	07AA04035975 AM22
Licence No and Date	0711002111/08/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 .Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	49 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00207100AM22
RA File Number	31AA04027794 AM22
Licence No and Date	3111000600/08/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	50 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00211726AM22

RA File Number	05AA04091266 AM22
Licence No and Date	0511005402/13/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC V. Hence, the committee decide to transfer the case to NC V.	

Case No.	51 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00212390AM22
RA File Number	30AA04021453 AM22
Licence No and Date	3011001249/14/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	52 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00227920AM22
RA File Number	03AA040110789 AM22
Licence No and Date	0311007975/27/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	53 / NC/7/MEET/Jul/202223/6
Case Status	Case Withdrawn
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00269096AM22
RA File Number	05AA040104371 AM22
Licence No and	0511006497/29/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and noted that this case has been approved in the meeting number NC/7/MEET/Jun/202223/4 dated 14/06/2022. Hence, the committee decided to withdraw the case.	

Case No.	54 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00277564AM22
RA File Number	03AX04000012 AM22
Licence No and Date	0311009244/07/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Description	Qty.
New Pneumatic Tyres of Rubber, Other, B. Radials - Nylon and Polyester. (Total Quantity to be exported 100,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.198 Kg
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	30.468 Kg
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	5.760 Kg
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	3.838 Kg
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.043 Kg
		CARBON BLACK	26.565 Kg

		NYLON TYRE CORD FABRIC (DIPPED)	5.233 Kg
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.129 Kg
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.108 Kg
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.326 Kg
		RUBBER CHEMICAL :ANTIOXIDANTS	1.017 Kg
		RUBBER CHEMICAL :ACCELERATOR	0.489 Kg
		RUBBER CHEMICAL :RETARDERS	0.093 Kg
		ZINC OXIDE	1.938 Kg
		STEARIC ACID	0.991 Kg
		MICROCRYSTALLINE PETROLEUM WAX	0.761 Kg
		PRECIPITATED SILICA	2.175 Kg
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.754 Kg

		PHENOLIC TACKIFIER RESIN	0.118 Kg
		INSOLUBLE SULPHUR	0.185 Kg
		PROCESSING ADDITIVES	0.683 Kg
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
		BLADDERS (Qty. in Nos.)	0.020 Kg
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general notes 8 of the Hand Book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00279234AM22
RA File Number	03AA040131567 AM22
Licence No and Date	0311009280/08/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 04.03.2022, 29.04.2022, and on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	56 / NC/7/MEET/Jul/202223/6
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Case Status	Case Deferred
Party Name	ESWAR RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00285069AM22
RA File Number	32AX04000023 AM22
Licence No and Date	3211002103/14/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 and on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	57 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	BALAJI RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00285455AM22
RA File Number	32AX04000022 AM22
Licence No and Date	3211002116/14/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	58 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00287211AM22
RA File Number	06AA04008225 AM22
Licence No and Date	0611000976/15/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	59 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved

Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00288127AM22
RA File Number	03AX04000007 AM22
Licence No and Date	0311009550/16/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, C. Nylon and Steel Belt. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	9.025
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	18.040
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	10.237
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	7.879
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.541
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		6A) CARBON BLACK FEED STOCK (CBFS)	48.601
		NYLON TYRE CORD FABRIC (DIPPED)	4.022

		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.045
		STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	8.267
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.322
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.372
		RUBBER CHEMICAL :ANTIOXIDANTS	1.334
		RUBBER CHEMICAL :ACCELERATOR	0.604
		RUBBER CHEMICAL :RETARDERS	0.106
		ZINC OXIDE	1.823
		STEARIC ACID	0.755
		MICROCRYSTALLINE PETROLEUM WAX	0.744
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND	3.492

		ALSO KNOWN AS RUBBER PROCESS OIL.	
		PHENOLIC TACKIFIER RESIN	0.673
		INSOLUBLE SULPHUR	0.510
		AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.144
		AGEING RESISTANCE CHEMICAL (HTS)	0.131
		PROCESSING ADDITIVES	0.448
		HOMOGENIZING AGENT	0.425
		COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.035
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		BLADDERS (Qty. in Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	60 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred

Party Name	ELAVIN CHEMTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00302631AM22
RA File Number	08AX04000131 AM22
Licence No and Date	0811003613/30/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	61 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00302500AM22
RA File Number	039404000398 AM21
Licence No and Date	0311009931/30/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	62 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00303095AM22
RA File Number	03AA04028753 AM22
Licence No and Date	0311009949/31/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	63 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00305724AM22
RA File Number	05AX04000355 AM22
Licence No and Date	0511007538/03/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/7/MEET/Jul/202223/6		
Case Status	Case Approved		
Party Name	MARVEL VINYLS LIMITED.		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022		
HQ File Number	HQRNORM APPLY 00305733AM22		
RA File Number	05AX04000406 AM22		
Licence No and Date	0511007542/03/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION H-256 and ratify the norms with 7% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC CUSHION / COIL MAT (Having weight 3500 GSM+/-10%) (Total export weight 87500 Kgs) (Without Filler)	25000 SQM	PVC RESIN (SUSPENSION GRADE)	42131.0 Kg
		PVC RESIN (EMULSION GRADE)	18725.0 Kg
		REL PVC PLASTICIZER	32769.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE

Case No.	65 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	POLYMERLINK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00306935AM22
RA File Number	03AX04000459 AM22
Licence No and Date	0311010042/04/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	66 / NC/7/MEET/Jul/202223/6	
Case Status	Case Approved	
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022	
HQ File Number	HQRNORM APPLY 00307233AM22	
RA File Number	07AX04000167 AM22	
Licence No and Date	0711002791/04/01/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item; RUBBER GASKETS (Rubber -EPDR Content 69.78 %)		
Qty.: 20000.0 Kg		
Import Items:		
S. no.	Item description	Qty. recommended per Kg of Export
1	DUTAL K TER 7040- ETHYLENE PROPYLENE DIENE RUBBER (EPDR)	0.716kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

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Case No.	67 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00310547AM22
RA File Number	09AA04018143 AM22
Licence No and Date	0911002241/07/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	68 / NC/7/MEET/Jul/202223/6		
Case Status	Case Approved		
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022		
HQ File Number	HQRNORM APPLY 00318587AM22		
RA File Number	03AX04000672 AM22		
Licence No and Date	0311010528/14/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5 % wastage as under:-			
Export Item	Quantity	Import item	Quantity In Kgs
SPC TILES/PVC TILES (Thickness5.3 MM) (Min. weight 1634,000 Kg) (Weight of PVC Compound in export should not be less than 7.607 Kg/Sq. Meter)	2,00,000 Sq. Meter	PVC PRINTING Film of relevant thickness	21054.4
		UV LACQUER/UV VARNISH	3759.6
		IXPE/FLOOR UNDERLAYMENT Up to 1 MM thickness	18046.2

		PVC RESIN	679365.0
		HOT MELT GLUE/TECHNOMELT	3759.6
		CAZN stabilizer	26317.2
		CPE Impact Modifier	13158.7
		Internal Lubricant (Multi alcoholization fatty acid ester) Or Equivalent	3759.6
		PE WAX	4135.6
		ACR PVC PROCESSING AID	11842.8
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00329138AM22
RA File Number	08AX04000099 AM22
Licence No and Date	0811003836/24/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	70 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22

Licence No and Date	0811003837/24/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	71 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00329780AM22
RA File Number	07AX04000271 AM22
Licence No and Date	0711002963/24/01/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.07.2022. Hence, the Committee decided to defer the case	

Case No.	72 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00333079AM22
RA File Number	04AX04000146 AM22
Licence No and Date	0411002500/27/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. In Appendix 4 E import item is shown as Polypropylene while in License it is Polyethylene. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00334265AM22
RA File Number	05AX04000652 AM22
Licence No and Date	0511008306/28/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713 2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give justification for deviation of requirement. 3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00337244AM22
RA File Number	08AX04000364 AM22
Licence No and Date	0811003924/31/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	75 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00342869AM22
RA File Number	10AX04000044 AM22
Licence No and Date	1011000834/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.07.2022. Hence, the Committee decided to defer the case

Case No.	76 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00345769AM22
RA File Number	03AX04000980 AM22
Licence No and Date	0311011158/07/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Import Items	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, D. Radials - All Steel.(Total Quantity to be exported 110,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	29.466 Kg
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	8.002 Kg
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	7.074Kg
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	0.609 Kg
		5	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.720 Kg
		6	CARBON BLACK	21.745 Kg

		7	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	15.466 Kg
		8	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.992 Kg
		9	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.575 Kg
		10	RUBBER CHEMICAL :ANTIOXIDANTS	1.210 Kg
		11	RUBBER CHEMICAL :ACCELERATOR	0.808 Kg
		12	RUBBER CHEMICAL :RETARDERS	0.075 Kg
		13	ZINC OXIDE	2.301 Kg
		14	STEARIC ACID	0.635 Kg
		15	MICROCRYSTALLINE PETROLEUM WAX	0.618 Kg
		16	PRECIPITATED SILICA	2.603 Kg
		17	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS	0.352 Kg

			PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		18	PETROLEUM TACKIFIER RESIN	0.411 Kg
		19	PHENOLIC TACKIFIER RESIN	0.627 Kg
		20	INSOLUBLE SULPHUR	0.635 Kg
		21	SILANE COUPLING AGENT	0.411 Kg
		22	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.571 Kg
		23	AGEING RESISTANCE CHEMICAL (HTS)	0.387 Kg
		24	PROCESSING ADDITIVES	0.028 Kg
		25	HOMOGENIZING AGENT	0.456 Kg
		26	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.105 Kg
		27	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		28	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
		29	BLADDERS (Qty. in Nos.)	0.020 Kg
		30	ANTITACK RELEASE PREPARATION (RUBBER	0.200 Kg

			COMPOUND RELEASE)	
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Value CAP Note: **Rubber Chemicals & misc. chemicals may be allowed as per general note(Sl.No.8) of the Hand Book of Procedure, Vol. II. for all export items.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00346022AM22
RA File Number	05AX04000904 AM22
Licence No and Date	0511008642/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.07.2022. Hence, the Committee decided to defer the case	

Case No.	78 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00346320AM22
RA File Number	26AX04000016 AM22
Licence No and Date	2611000451/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.07.2022. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	CEAT LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00346325AM22
RA File Number	03AX04001103 AM22
Licence No and Date	0311011181/07/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (2/3 Wheeler, Farm)

Quantity : 8,000 MT

Import Item:

S. No.	Item Name	Quantity recommended for 100 M. of export item
1.	Natural Rubber	13.970 MT
2.	Bromo butyl Rubber	0.137 MT
3.	Synthetic Rubber SBR 1502	7.375 MT
4.	Synthetic Rubber SBR 1723	9.10 MT
5.	Synthetic Rubber SBR1739	0.430 MT
6.	Synthetic Rubber SBR1712	3.496 MT
7.	Styrene Butadiene Copolymer tufdene	0.07 MT
8.	Synthetic Rubber PBR	9.116 MT
9.	Synthetic Rubber SSBR	0.076 MT
10.	Nylon Tyre Cord Fabric – Dipped	6.396 MT
11.	Polyester Tyre cord fabric dipped	0.140 MT

12.	Carbon Black	25.83 MT
13.	Hydrocarbon tackifier Resin	0.643 MT
14.	Micro Crystalline Wax	0.520 MT
15.	Rubber Chemicals – Retarders	0.056MT
16.	Structol	0.120 MT
17.	Misc Chemicals	2.575 MT
18.	Rubber Chemicals Antioxidant	1.184 MT
19.	Rubber Chemicals Accelerator s	0.466 MT
20.	Insoluble Sulphur	o.316 MT

Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00345767AM22
RA File Number	03AX04000989 AM22
Licence No and Date	0311011157/07/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Description	Qty. in Kg
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New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel (Total Quantity to be exported 4,550,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	17.432
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	12.089
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.767
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.497
		HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.828
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		6A) CARBON BLACK FEED STOCK (CBFS)	44.406
		NYLON TYRE CORD FABRIC (DIPPED)	0.008
		STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.311
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.857
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.299
		RUBBER CHEMICAL :ANTIOXIDANTS	1.554
		RUBBER CHEMICAL :ACCELERATOR	0.770

		RUBBER CHEMICAL :RETARDERS	0.058
		ZINC OXIDE	2.572
		STEARIC ACID	0.544
		MICROCRYSTALLINE PETROLEUM WAX	0.631
		PRECIPITATED SILICA	0.699
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.682
		PETROLEUM TACKIFIER RESIN	0.265
		PHENOLIC TACKIFIER RESIN	0.727
		INSOLUBLE SULPHUR	0.506
		SILANE COUPLING AGENT	0.117
		AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.701
		AGEING RESISTANCE CHEMICAL (HTS)	0.310
		PROCESSING ADDITIVES	0.133
		HOMOGENIZING AGENT	0.585
		COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.078

		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		BLADDERS (Qty. in Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	GARWARE HI-TECH FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00358505AM22
RA File Number	03AX04000084 AM22
Licence No and Date	0311011500/17/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	82 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	MG POLYPLAST INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00374167AM22
RA File Number	05AX04000980 AM22
Licence No and Date	0511010644/03/03/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.

Case No.	83 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00375291AM22
RA File Number	07AX04000460 AM22
Licence No and Date	0711003357/04/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022 1. Please clarify, since the export weight is 454545.0 Kg then how net content of import will be 500,000.0 Kg. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00379785AM22
RA File Number	34AX04000354 AM22
Licence No and Date	3411001928/08/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	85 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00383442AM22
RA File Number	05AX04001263 AM22
Licence No and Date	0511010895/11/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	86 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00406017AM22
RA File Number	05AX04001318 AM22
Licence No and Date	0511011440/29/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	87 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000052AM23
RA File Number	07AX04000560 AM22
Licence No and Date	0711003599/04/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by areminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	88 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00000063AM23
RA File Number	05AX04001551 AM22
Licence No and Date	0511011620/05/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	89 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000443AM23
RA File Number	03AX04001371 AM22
Licence No and Date	0311014208/27/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter on 13.05.2022 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 13.07.2022).	

Case No.	90 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000482AM23
RA File Number	34AX04000077 AM23
Licence No and Date	3411002190/28/04/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	91 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022

HQ File Number	HQRNORM APPLY 00000541AM23
RA File Number	04AX04000072 AM23
Licence No and Date	0411003228/02/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	92 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000571AM23
RA File Number	04AX04000067 AM23
Licence No and Date	0411003234/04/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items: SOLID TYRES - USED FOR INDUSTRIAL APPLICATIONS

Qty.: 16186.0 Kg

Import items:

S. No.	Description	Qty. per 100 Kg of export item
1	NATURAL RUBBER-)	54.09 Kg
2	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1502/1702	0.42 Kg
3.	CARBON BLACK	31.15 Kg
4.	Bead wire	2.95 Kg
5.	Rubber Chemicals (Antioxidants/Accelerator/Antiozonant retardars, peptizers)	2.518 Kg

6	ZINC OXIDE	2.48 Kg
7	Misc chemicals Microcrystalline wax, Paraffin Wax, Pigments, Softners, Stearic acid, solvents, Plasticisers, Synth Resin	4.63 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Handbook of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	93 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00000580AM23
RA File Number	08AX04000156 AM23
Licence No and Date	0811004860/05/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022 followed by a reminder on 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.07.2022).	

Case No.	94 / NC/7/MEET/Jul/202223/6
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001113AM23
RA File Number	03AX04000964 AM23
Licence No and Date	0311015168/01/06/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item: RUBBER FLOOR COVERINGS & MATS (Rubber Content 40.1%)	
Qty.: 350000.0 Kg	
Import Items:	

S.No.	Description	Qty. per Kg of Export
1	NATURAL RUBBER	0.285
2	SYNTHETIC RUBBER PBR (PRIME/OFF SPEC)	0.160
3	ZINC OXIDE	0.020
4	ANTIOXIDANT	0.010
5	ACCELERATORS - CBS	0.018
6	TITANIUM DI-OXIDE	0.035
7	PRECIPITATED SILICA FILLER (silicon dioxide)	0.200

Note: There will be a value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II. for the export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/7/MEET/Jul/202223/6
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jul/ 202223/ 6 and 12/07/2022
HQ File Number	HQRNORM APPLY 00001181AM23
RA File Number	05AX04000444 AM23
Licence No and Date	0511012993/03/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Jul/2022-23/6 dated 12.07.2022

1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713
2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give

justification for deviation of requirement.

3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.07.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case